

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-204/ND/2018

In the matter of

Tractebel Engineering (P) Ltd.

Vs.

Cargo Solar Power (Gujarat) Pvt. Limited

..PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 26.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant


: Mr. Ranjeet Pandey, Advocate  
Mr. Amarpreet , Advocate

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that prior to filing of this petition, notice has been issued under Section 8 of IBC, 2016 as mandated under the said provision and that the proof of dispatch has also been enclosed at page No.46 of the typed set of documents. However, from the perusal of the records of this Tribunal, it is seen that only a truncated copy of receipt has been produced and hence, the petitioner is directed to file the original receipt within a period of two days from today.

Post the matter on 01.3.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
26.2.2018